

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 4029
TO BE ANSWERED ON 04.01.2019

DOWRY CASES

4029. SHRI E.T. MOHAMMED BASHEER:
DR. BANSHILAL MAHATO:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government is aware that the dowry system is still prevalent in certain parts of the Country and if so, the details thereof;
- (b) whether instances of harassment for dowry/dowry cases have declined after the enforcement of Dowry Prohibition Act and if so, the details thereof;
- (c) whether the Government proposes to take further regulatory mechanism or to amend the existing legislation to curb the dowry system and if so, the details thereof; and
- (d) the steps taken/proposed to be taken by the Government to create awareness on Dowry Prohibition Act to safeguard women against dowry harassment in the country?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(DR. VIRENDRA KUMAR)

- (a) & (b): As per National Crime Records Bureau (NCRB) report, a total number of 10050 cases in 2014, 9894 cases in 2015 and 9683 cases in 2016 were reported under the Dowry Prohibition Act, 1961.
- (c) & (d): State Governments/Union Territory Administrations are responsible for implementation of the Dowry Prohibition Act. The Ministry reviews with the States/UTs from time to time for effective implementation of the Dowry Prohibition Act, 1961. Government of India regularly conducts awareness generation programmes and publicity campaigns on various laws relating to women including Dowry Prohibition Act, 1961 through workshops, fairs, cultural programmes, seminars, training programmes, etc. Advertisements are regularly brought out in the print and electronic media to create awareness on laws relating to rights of women.
